



लिस्ट  
जयपुर जिला, जयपुर न्यायाधीश उ.के.सहस्र  
न्यायाधीशों को सूचना के पालना के संबंध  
का वरक कानूनी हेतु उचित है।

07/4/2020

जिला एवं सेशन न्यायाधीश  
जयपुर जिला, जयपुर

राजस्थान सरकार  
गृह (मुप-9) विभाग


संख्याक म.33(2)गृह-9/2019

जयपुर दिनांक 01.04.2020

आदेश

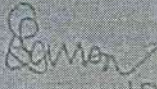
विषय - भारत सरकार गृह मंत्रालय के आदेश क्रमांक 40-3/2020-डी दिनांक 24  
03.2020 द्वारा घोषित लॉकडाउन।

इस दिनांक की समस्त उच्च न्यायालयों के दिनांक 31.03.2020 के अतिरिक्त यह स्पष्ट किया जाता है कि लॉकडाउन अवधि में न्यायिक अधिकारी एवं न्यायालय स्टाफ को अधिकृत पहचान पत्र प्रस्तुत करने पर निजी वाहन से अपने निवास से न्यायालय एवं न्यायालय से निवास आने जाने की अनुमति रहेगी। अधिकृत पहचान पत्र प्रस्तुत करने पर अलग से अनुमति एवं पास लेने की आवश्यकता नहीं होगी।

  
(एन.एल.मीना)  
शासन सचिव, गृह

प्रतिलिपि निम्न को सूचना एवं आवश्यक कार्यवाही हेतु:-

1. निजी सचिव, प्रमुख सचिव, विधि विभाग, शासन सचिवालय, जयपुर।
2. समस्त संभागीय आयुक्त/समस्त महानिरीक्षक/उप महानिरीक्षक पुलिस रेंज, राजस्थान।
3. पुलिस आयुक्त, जयपुर/जोधपुर।
4. समस्त जिला कलेक्टर एवं जिला मजिस्ट्रेट, राजस्थान।
5. समस्त पुलिस अधीक्षक, राजस्थान।
6. रक्षित पत्रावली।

  
01/04/2020  
विशेष शासन सचिव

RAJASTHAN HIGH COURT JODHPUR

No.Gen/XV/42/2020/2624

Date: 04.04.2020

Copy forwarded to all the District & Session Judges with the request to circulate the same amongst all the Judicial Officers and officials of your judgeship to use for exemption during lock down period to attend the court and offices subject to directions contained in letter dated 03.04.2020 of Home Department, Government of Rajasthan (copy enclosed).

Encl.-As above

  
14.4.2020  
Registrar(Admn.)



GOVERNMENT OF RAJASTHAN  
HOME (Gr.9) DEPARTMENT

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Based on the request received the directions issued vide U.O. Note dated 31-03-2020 were modified and a general permission has been accorded for judicial officers and court staff to travel from home to Court. No pass is required; official ID will suffice.

I would like to bring the following two issues to your attention for consideration and issue of further directions at the appropriate level:-

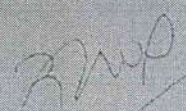
1. There are certain hot beds of Covid-19 virus in the State e.g. walled city in Jaipur, Tonk, Municipal area Bhiwara, Jhunjhunu town and a few more. Curfew has been imposed in these areas and they have been sealed so that the infection does not go out.

On account of sudden surge of positive cases in these areas the position was reviewed at the highest level yesterday and it was decided that even all the Government employees residing in these areas, including Medical & Health staff, should not ordinarily be permitted to travel out of the sealed area, since there is possibility of any of them unknowingly carrying virus out.

Accordingly, it may be considered whether similar directions may be issued for judicial officers and court staff who reside in such areas not to attend court as there may be likelihood of infection being communicated to Presiding Officers and other persons in the Court.

2. The purpose of the lock down is to prevent community transmission from any unknown person who is either positive or carrying the virus during the incubation. Hence, if any of the Court staff misuses the ID and steps out (other than duty) there may be possibility of such staff member transmitting the infection to the court premises.

Accordingly, it is suggested that strict directions may also be conveyed to all judicial officers and Court staff that the permission given be strictly adhered to only for the purpose for travel from home to court and back.

  
( Rajeeva Swarup )  
Additional Chief Secretary

Principal Secretary, Law

U.O. Note No. No.F.33(2)Home/Gr.9/2019

Dated: 03/04/2020